

REPAYMENT OF HOUSING LOANS BY STATES

16. SHRI BAIIRAGI DWIBEDY: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to refer to the report of the Ministry of Works, Housing and Supply for the year 1959-60 at page 33, para 4:9 and state the amount which has been repaid by the respective State Governments out of the total sum of Rs. 29'72 crores advanced to them as loans under the Low Income Group Housing Scheme from 1954 to 1959?

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA): The relevant information is not available in the Ministry of Works, Housing and Supply. In accordance with paragraph 247 of the General Financial Rules, Volume I, the detailed accounts of the loans advanced to State Governments under the Low Income Group Housing Scheme are maintained by the Accountants General, who also watch recovery of these loans. Cases of default in payment of loan instalments, or of interest charges, are brought to the notice of the Government, when appropriate action is taken.

PEBBLES FOUND in U.S. PLANE FUEL TANK

17. SHRI NIRANJAN SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the United States Consulate General in Calcutta approached the Government of West Bengal to test the pebbles found in the fuel tank of a United States plane that passed through Calcutta; and

(b) if so, what action was taken by the State Government and whether Government of India were consulted in the matter?

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) The American Consulate General in Calcutta ap-

I proached the State Government in February, 1957, to authorise the Forensic Science Laboratory, West Bengal, to proceed with the analysis of the pebbles alleged to have been found in a U.S. Air Force plane which passed through Calcutta in February, 1957. With the concurrence of the Government of India, the State Forensic Science Laboratory was authorised to analyse the pebbles in question. The samples of the pebbles were duly examined by the Director, Forensic Science Laboratory, Calcutta, and the reports on the spectroscopic and petrological examinations were sent to the Consul General for the U.S.A., at Calcutta on 8-6-1957, along with a photographic plate.

(b) Does not arise.

THREE-POINT PLAN FOR REAPPRAISAL OF INDIA'S NATURAL RESOURCES

18. SHRI MAHESWAR NAIK: Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that the Planning Commission has suggested a three-point plan to be taken up for reappraisal of India's natural resources;

(b) if so, what are the main features embodied in the suggestion; and

(c) in what way the implementation of the three-point plan is expected to further the planning activities of the country?

THE DEPUTY MINISTER OF PLANNING (SHRI S. N. MISHRA): (a) to (c) The Planning Commission is engaged in working out the proposal set out in paragraph 15 of Chapter I of the Draft Outline of the Third Plan. The object of the proposal is to provide for an appropriate machinery for planning coordinated studies of natural resources on a continuing basis and reviewing the results obtained from time to time with a view to effective implementation of long-term plans.